

**Central Administrative Tribunal  
Madras Bench**

**OA 310/01640/2018 & MA 310/00678/2018**

**Dated Wednesday the 12<sup>th</sup> day of December Two Thousand Eighteen**

**P R E S E N T**

**Hon'ble Mr. R.Ramanujam, Member(A)  
&  
Hon'ble Mr. P. Madhavan, Member (J)**

1.G.Vaitheeswaran,  
2.V.Sanal Kumar,  
3.K.Mohanan,  
4.J.Mary Stellal,  
5.R.Uma Rani,  
6.R.V.Vanaja,  
7.P.R.Padmalatha,  
8.C.Sheela Bai,  
9.R.Vimala,  
10.V.Mary Vimala,  
11.N.Harikumar,  
12.R.Sarasam,  
13.R.Manoharan,  
14.M.Balasubramaniam,  
15.P.Manoharan. .... Applicants

By Advocate **M/s. K.M. Ramesh**

**Vs.**

1.Union of India,  
rep by the Chief Postmaster General,  
Tamil Nadu Circle,  
Anna Salai, Chennai 600002.  
  
2.The Senior Superintendent of Post Office,  
Kanyakumari Division,  
Nagarcoil 629001, Kanyakumari District.

3.The Senior Superintendent of Post Offices,  
Tiruvannamalai Division,  
Tiruvannamalai 606601.

4.The Senior Superintendent of Post Offices,  
Tirunelveli Division,  
Palayamkottai 627002.  
Tirunelveli District.

.. Respondents

**By Advocate Mr. Su. Srinivasan**

**ORAL ORDER**

Pronounced by Hon'ble Mr. R. Ramanujam, Member(A)

MA 678/2018 filed for joining the applicants together and filing single OA is allowed.

2. The applicants have filed this OA under Section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:

“To direct the respondents to regularize the service of the applicants from the date of their initial appointment as RTP (Reserve Training Pool) as Postal Assistant as has been granted in OA Nos. 779 & 780/2013 of CAT, Hyderabad for similarly placed persons working in Andhra Pradesh by disposing of their representations dated 23.07.2018, 24.07.2018, 25.07.2018, 26.07.2018, 01.08.2018 and 24.09.2018 respectively and pass such other order or direction as this Hon'ble Tribunal may deem fit and proper in the circumstances of the case and thus render justice.”

3. It is submitted that the applicants are entitled to the benefit of regularisation of service from the date of their initial appointment in the Reserve Training Pool as Postal Assistant as has been allegedly granted to similarly placed persons in OAs 779 and 780/2013 of CAT, Hyderabad Bench. The applicants made Annexures A4 to A18 representations to the respondents in this regard. The representations are pending with the respondents for consideration. The applicants would be satisfied if the authorities are directed to consider their representation and pass a reasoned and speaking order within a time limit to be set by the Tribunal.

4. Mr. Su. Srinivasan takes notice for the respondents.

5. Keeping in view the limited relief sought and without going into the substantive merits of the case, the respondents are directed to consider Annexures A4 to A18 representations of the applicants in accordance with law and pass a reasoned and speaking order within a period of three months from the date of receipt of copy of this order.

6. OA is disposed of at the admission stage.

(P. Madhavan)  
Member (J)

12.12.2018

(R. Ramanujam)  
Member(A)

AS